

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.304

IA/409(AHM)2024 in CP(IB)/66(AHM)2023

**Order under Section 60(5) of IBC,2016 r/w 340 and 195 of code of criminal procedure code,1973 r.w.191,192,196,199 & 200 India penal code,1860**

**IN THE MATTER OF:**

Greenstone Granito Private Limited  
V/s  
Floorex Tiles

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**ORDER**

The case is fixed for pronouncement of order.

The order is pronounced in open Court vide separate sheet.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**AHMEDABAD (COURT - II)**

**IA 409 of 2024**

**In**

**CP(IB) No. 66 of 2023**

(Filed under Section 60(5) of the IBC, 2016 r.w Section 340 and 195 of Code of Criminal Procedure Code, 1973 r.w Sections 191, 192, 193, 196, 199 and 200 of Indian Penal Code, 1860)

**IN THE MATTER OF:**

M/S. Greenstone Granite Pvt. Ltd.  
Having registered office at  
Survey No.252/1, Paiki-5  
At Lakhadar,  
Wakaner, Morbi

... Applicant

**V/s**

M/s. Florex Tiles  
Having registered office at  
Plot No.19, Nr. Supergas, Aneri Industrial Park,  
Vill: Ranesar, Tal: Bavla,  
Dist: Ahmedabad-383220

.. Respondent

Order pronounced on 05.07.2024

**Coram:**

**MRS. CHITRA HANKARE**  
**HON'BLE MEMBER (JUDICIAL)**  
**MR. VELAMUR G VENKATA CHALAPATHY**  
**HON'BLE MEMBER (TECHNICAL)**

**Present:**

For the State Tax : Mr. Vivek Bhamare, Adv. a.w Mr.  
Mandeep Singh Saluja, Adv.  
For the Respondent : Mr. Atul Sharma, Adv.

**JUDGEMENT**

1. As the CP(IB) 66 of 2023 is withdrawn, this application becomes infructuous, hence, disposed-off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**

PC